

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.237- IA/539(AHM)2022  
ITEM No.238- IA/483(AHM)2023 in IA/539(AHM)2022  
in  
**CP(IB) 78 of 2018**

**Proceedings under Section 10 IBC**

**IN THE MATTER OF:**

Hardik Industrial Corporation Pvt Ltd  
V/s  
State Bank of India

.....Applicant

.....Respondent

**Order delivered on: 08/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Monaal Davawala, Adv.  
Liquidator in person : Mr. Kiran Shah  
For the Respondent : Mr. Rajesh Bohra, Adv. a.w Ms. Sangeeta Bohra, Adv.  
& applicant in IA 483 of 2023

**ORDER**

**IA/539(AHM)2022**

Ld. Counsel for the applicant is directed to file written submissions today itself.  
Respondent to argue the matter in next date of hearing.

List for further consideration on 29.07.2024.

**IA/483(AHM)2023 in IA/539(AHM)2022**

List for further consideration on 29.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**